

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.306/1999

DATE OF ORDER : 28.1.2000

Between :-

Chinna Narasimhulu

..Applicant

And

1. Divisional Signal & Telecommunication Engineer, S.C.Railway, Sec'bad.
2. Sr.Divisional Personnel Officer, S.C.Railway, Hyderabad.

..Respondents.

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Counsel for the Applicant : Shri Jalli Kanakaiah

Counsel for the Respondents : Shri N.R.Devaraj, SC for Rlys

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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None for the applicant. Heard Sri N.R.Devaraj, learned Standing Counsel for the Respondents.

2. This O.A. is filed praying for a declaration that the impugned order of Respondent No.1 in his proceedings No.Y/SG/DAR/CHN dated 28.11.1998 continuing the applicant under suspension pending criminal proceedings against the applicant is illegal, arbitrary and contrary to law and further direct the respondents herein to reinstate the applicant to duty, as usual, by revoking the order of suspension passed by the 1st respondent dated 9-9-1998 in his proceedings No.Y/SG/DAR/CHN.

3. When this OA came up for hearing to-day, learned Standing counsel for the Respondents Sri N.R.Devaraj produced a letter addressed to him wherein it is stated that the suspension order of Sri Chinna Narasimhulu, ESM/II has been revoked with effect from 2.6.1999 vide Order No.Y/SG/DAR/CHN dated 1.6.1999. This letter is taken on record. In view of the above revocation of suspension order, the O.A. has become infructuous and disposed of as having become infructuous.

4. No order as to costs.

  
(B.S. JAI PARAMESHWAR)  
28/1/2000 Member (J)

  
(R. RANGARAJAN)  
Member (A)

Dated: 28th January, 2000.  
Dictated in Open Court.

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